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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 2496/2020

BHARAT HOTELS LTD. AND ANR. Petitioners

> Ms. Shyel Trehan, Through: Ms.

> > Manmilan Singh, Mr. Vignesh

Raj, Advs.

versus

NEW DELHI MUNICIPAL COUNCIL Respondent

> Ms. Kanika Agnihotri, ASC Through:

> > with Ms. Snehal Kaila, Mr. Ashish Tiwari, Advs. for with **NDMC** Mr. Radha Krishan, Director Estate,

NDMC

2(A)

W.P.(C) 2497/2020

BHARAT HOTELS LIMITED & ANR. Petitioner

> Trehan, Through: Shyel Ms. Ms.

> > Manmilan Singh, Mr. Vignesh

Raj, Advs.

versus

NEW DELHI MUNICIPAL COUNCIL Respondent

> Through: Ms. Kanika Agnihotri, ASC

> > with Ms. Snehal Kaila, Mr. Ashish Tiwari Advs. for **NDMC** with Mr. Radha

> > Krishan, Director Estate,

NDMC





CORAM: HON'BLE MR. JUSTICE YASHWANT VARMA ORDER 31.10.2023

CM APPL. 55964/2023 in W.P.(C) 2496/2020

CM APPL. 55963/2023 in W.P.(C)-2497/2020

- 1. The petitioners have been constrained to approach this Court consequent to the notices dated 22 September 2023 and 29 September 2023 purporting to initiate proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and referable to Section 4 thereof as well as calling upon the petitioner to show cause why damages as computed and reflected in the aforenoted notices not be recovered.
- 2. Ms. Agnihotri, learned counsel appearing for the Director Estates, NDMC, Mr. Radha Krishan, who was also present in the Court, on instructions, states that the aforesaid notices came to be issued inadvertently and are consequently proposed to be withdrawn forthwith.
- 3. Learned counsel further submits that it is the stand of the Director, Estates that no proceedings under the Public Premises enactment shall be initiated till such time as judgment is rendered by the Court. The statement so made is recorded and accepted.
- 4. In light of the stand struck by the respondent, the applications shall stand disposed of.

YASHWANT VARMA, J.

OCTOBER 31, 2023

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